#### COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

#### IA NO. 131 OF 2018 IN APPEAL NO. 26 of 2018

### Dated: <u>5<sup>th</sup> April, 2018</u>

## Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of: Tata Power Delhi Distribution Lin Vs. NTPC Ltd. & Anr.	mited		Appellant(s) Respondent(s)
Counsel for the Appellant (s) :	:	Mr. Rahul Kinra Mr. Ashutosh K. Srivastava Mr. Anurag Bansal Ms. Sakshi Mehrotra	
Counsel for the Respondent (s) :	:	Ms. Ranjitha Ramachandran Ms. Poorva Saigal for R-1	

# <u>ORDER</u>

The learned counsel appearing for the Appellant prays for two weeks time to enable him to file his rejoinder submission.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

Another two weeks time is granted to the learned counsel appearing for the Appellant to enable him to file his rejoinder submission, as requested. He may file the same by 18.04.2018, after duly serving copy on the other side.

List this IA for hearing on <u>20.04.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member